

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12315/2023

(Arising out of impugned final judgment and order dated 06-02-2023 in WT No. 208/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SHRI BALAJI CHARITABLE TRUST

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL) & ORS.Respondent(s)

(FOR ADMISSION and I.R. and IA No.91876/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91877/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 12307/2023 (XI)

(FOR ADMISSION and I.R. and IA No.96414/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96412/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 12319/2023 (XI)

(FOR ADMISSION and I.R. and IA No.91880/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91882/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 15-05-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. G C Srivastav, Adv.
Mr. Debmalya Chandra Banerjee, Adv.
Mr. Kartik Bhatnagar, Adv.
Mr. Rohan Sharma, Adv.
Mr. Anmol, Adv.
Mr. Nicholas Choudhury, Adv.
Mr. Shreesh Chadha, Adv.
Ms. Pracheta Kar, Adv.

Mr. Nadeem Afroz, Adv.
Mrs. Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for
the petitioners seeking an adjournment of two weeks, the
matters stand adjourned for two weeks.

(NEETA SAPRA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)